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today but we will have no time to discuss the subject in if you give the ruling in favour because we are all very keen to get the Constitution (Amendment) Bill passed, though from the other side it has been alleged that we want to blockade its passage and they are sincere about it. So, Sir, even if you give your ruling in our favour we will have no time to discuss it. Therefore, my request to you will be that you may kindly keep your ruling pending so that the option should be left to us to pursue the matter in the best way we think in the next session.

MR, CHAIRMAN: I reserve my ruling.

SHORT NOTICE QUESTION AND ANSWER

Unloading and loading of imported cement at Ports

8. SHRI BUDDHA PRIYA MAU-RYA: †

SHRIMATI MAJMOONA SUL-TAN:

SHRIMATI KUMUDBEN MANI-SHANKAR JOSHI:

SHRIMATI HAMIDA HABIBUL-LAH:

SHRI BISHAMBHAR NATH PANDE:

Will the Minister of INDUSTRY be pleased to state:

- (a) whether Government propose to import 1.5 million tonnes of cement from Korea, Romania and Poland during the current year;
- (b) if so, what are names of the ports where the imported cement is proposed to be unloaded;
- (c) whether Government propose to enturat the job of unloading and loading to private parties;
- (d) whether there are offers from the public sector undertakings to do the job more economically and efficiently; and
- (e) whether any tenders have been invited in this connection and if so,

what are the rates of the tenders accepted?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) The total estimated quantity of cement to be imported during the current year (1978-79) from North Korea, South Korea, Poland and Romania is 18.17 lakh tonnes. Out of this, 4.66 lakh tonnes have been imported during the current year upto 31st July, 1978.

- (b) Cement will be imported during the current year through the ports of Bombay, Calcutta/Haldia, Cochin, Goa, Kandla, Madras, Mangalore, Paradip and Visakhapatnam.
- (c) to (e). Contracts for handling imported cement have been given to Public sector undertakings as well as private sector firms. During the current year, limited tenders were invited through the press from cement producers and public sector undertakings and contracts were awarded on the basis of lowest tenders. Public sector undertakings were shown preference by offering them the contracts at the lowest tendered rates even in cases where the undertakings had tendered for higher rates. The approved tender rates presently in force for different ports are as follows:

Came of Port	Rs. per tonne
Bombay	38.50
Calcutta	85.50
Haldia	68.00
Cochin	57.00
Goa	36.00
Kandla	44.00
Madras	46.90
Mangalore	33.35
Paradip	38.00
Visakhapatnam	70.00

[†]The question was actually asked on the floor of the House by Shri Buddha Priya Maurya.

श्री बुद्ध प्रिय मौर्य : श्रीमन, जनवरी, फरवरी श्रीर मार्च से लेकर 31 जुलाई तक जितनी भी सीमेंट की ग्रनलोडिंग ग्रीर लोडिंग हुई है, उसमें माननीय उद्योग मंत्री जी ने पब्लिक सेक्टर का नाम डाला है उनका इम ग्रनलोडिंग, लोडिंग में कितना हिस्सा श्राया है ? श्रीमान्, सीमेट का जहाजों से ग्रनलोडिंग हुग्रा ग्रौर बाद में वह टूक या रेलो पर चढ़ाया गया, मेरी जानकारी में यह स्राया है कि जनवरी फरवरी या मार्च में उसका रेट 72 रुपये टन से 85 रुपये टन तक था । श्रीमन्, मेरी जानकारी मे यह भी थ्राया है कि कोई भी टेडर उद्योग मंत्रालय **ने** इस काम के लिए नहीं मांगा था और श्रीमन् मेरी जानकारी यह भी है कि पब्लिक सेक्टर, विशेष तौर से सीमेंट कारपोरेशन श्राफ इंडिया ने, अपनी सेवा प्रदान की थी कि इस कार्य को हम बिना किसी मुनाफेया नुक्सान पर कर सकते हैं, कास्ट बेसिस पॅर, ग्रौर श्रीमन्, इसके श्रलावा श्रौर भी पब्लिक सेक्टर की एजेसीज हैं, जैसे एस । विश्वाप स्वाटर का रुपताज है, जस एस । टी । सी । है, फूड कारपोरेशन है, सेन्ट्रल वैयरहाउसिंग कारपोरेशन है, एम । एम । टी । सी । है जो विशेष कारणों से देश में एक तरह से बहुत ही सफल कारपोरेणस माने जाते हैं। क्या मंत्रालय ने, जिस समय यह लोडिंग स्रीर ग्रनलोडिंग का कार्य डिग्विजय सीमेन्ट कारपोरेशन या भारत डालिमया को यह काम सौपा था स्रौर उन से बग़ैर टेन्डर के यह काम सौपा था, पब्लिक सेक्टर से भी इसके बारे मे जानकारी ली थी भ्रौर क्या विशेष तौर से माननीय मंत्री जी श्री जार्ज फर्नेन्डीज के मदालय की कोई मीटिंग दिसम्बर सन् 1977 में करनी पड़ी थी जिस में सीमेन्ट कारपोरेशन ग्राफ इंडिया के एक डाइरेक्टर ने ग्रपनी सेवाएं प्रदान करने को कहा था ग्रौर प्रस्ताव रखा था कि सीमेन्ट कारपोरेशन स्राफ इंडिया इस कार्य को कर देगा ? क्या उस मीटिग की कार्यवाही का यह ग्रंग है, क्योकि श्रीमन् श्राप को ध्यान होगा कि मैने 10 करोड रुपये के भ्रष्टाचार का ग्रारोप माननीय मत्नी पर लगाया है, उसका कुछ हिस्सा तो मै ग्राज ही, ग्रगर समय दें, तो साबित कर सकता हूं इसमे 3 करोड़ रुपये का गबन हुआ है जो सीमेन्ट कारपोरेशन आफ इंडिया का रेट था ग्रीर जो ग्राज का टेण्डर ग्राया है--**श्र**भी कोई टेण्डर मांगा है, उन्होने बताया है---कलकत्ता का टेण्डर 85 रुपये फी टन ग्रौर बम्बई जो कलकत्ता से ज्यादा कीमती है, ज्यादा खूबसूरत है, ज्यादा सुन्दर है, रुपए की कीमत वम्बर्<u>द</u>ें में कम है ब-मुकाबले कलकत्ता के, वहां पर टेण्डर 38 रुपये का, ग्राज के ही उन के उत्तर से; इसमे बहुत सा ग़ोलमाल है। ग्राज के ही इस उत्तर से उनके पता लगता है क्या कारण है कि अम्बई का टेण्डर लोडिंग ग्रौर ग्रनलोडिंग का है 38 रुपये 50 पैसा फी टन, जैसा कि माननीय मंत्री जी ने बताया है, ग्रौर कलकत्ता में सीमेन्ट की लोडिंग ग्रौर भ्रनलोडिंग का टेण्डर है 85 रुपये फी टन । क्या कही ऐसा तो नहीं है कि अपन पुराने *्*नाहो **पर परदा डालने के लिए**

उद्योग मंत्रालय जान बुझ कर ऊंचे टेण्डर को स्वीकार कर रहा है ? क्या यह सही है कि जो टेण्डर भ्राए है उनका रेट केवल 38 रुपये फी टन के हिसाद से श्राया है लेकिन उस में कुछ नमक-मिर्च मिला कर-वियोकि पहले जो बरौर टेण्डर का काम दिया गया उसमें भारत सरकार का या भारत की जनता का या एक्सचेकर का ज्यादा रुपया खर्चा हो गया--क्या उसको जस्टि-फाई करने के लिए ज्यादा उंचा टेण्डर बढ़ा<mark>या</mark> गया है, जो उस समय मे था ? ग्रीर बाकी बातों को इस वजह से मैं नहीं कहना उचित समझंगा क्योंकि उनके स्वयं एक पी0 ए0 इस में फंसे हुए हैं, उन के खिलाफ भी मेरे पास डाक्युमेण्टरी इविडेंस है, मेरे पास टेप-रिकार्डेड है । उन के पी0 ए0 हैं, भ्रभी राजनीति **में** नावालिग हैं, शायद 24 साल की उम्र है, डाएना-माइट केस मे उन के साथ फंसे हुए थे। खैर, उस से वह बरी हो गए या बरीँ कर दिए गए या सरकार ने उनको माफ कर दिया क्योंकि उन के दल की सरकार है। (Interruptions) मैं ग्रा रहा हं। ग्राप चीख क्यों र हे है क्या पाप पर पर्दाडालना चाहते हैं।

श्री शिव नारायण : सवाल पूछिये।

श्री बुद्ध प्रिय मौर्य : मैं पूछना चाहता कि क्या यह सही है कि माननीय मंद्री जी के व्यक्तिगत ताल्लुकात नौलखा से हैं ? क्या यह सही है कि माननीय मंत्री जी प दिग्विजय सीमट कारपोरेशन को उंचे दामों पर कांट्रक्ट दिया लोडिंग ग्रौर ग्रनलोडिंग का ग्रौर यह नौलखा इस दिग्विजय सीमेंट कारपोरेशन पब्लिक रिलेशन्स श्राफिसर है ? क्या यह सही है कि डालमियां सीमेट से भी मत्नी जी के निजी सचिव के सीधे सबंध है ? क्या यह सही है कि पहले कोई टेंडर नहीं मांगे गये थे ग्रौर पब्लिक सेक्टर ने ग्रपनी सेवायें देन को कहा था । उन को नही लिया गया ग्रौर ज्यादा रेट पर लोडिंग ग्रनलोडिंग करवायी गयी ग्रौर क्या मंत्री जी बतायेगे कि बम्बई ग्रीर कलकत्ता के रेट्स में इतना बड़ा ग्रन्तर क्यो है? इसका कारण क्या है ?

श्री जार्ज फर्नेन्डोज : सभापित महोदय, माननीय सदस्य ने कुछ सवाल उठाय है और कुछ बातें यहा कहीं है जिन में न मिर्फ मुझ पर श्रारोप हैं बिल्क मेरे निजी सिचव पर, मेरे पर्सनल श्रसिस्टेट पर भी उन के श्रारोप हैं ! सभापित महोदय, यह सीमेंट के लोडिंग श्रनलोडिंग के कंट्रक्ट की सारी फाइले मैं सदन में लाया हूं श्राप श्राप की श्राज्ञा हो तो मैं यह फाइलें श्राप के सुपुर्द करना चाहता हूं ...

श्री बद्ध प्रिय मौर्यः ले लीजिए ।

श्री जार्ज फर्नेणडीज : सभापित महोदय, मैं यह भी सुझाव देना चाहता हू कि इस सदन के विरोधी दलों की एक सिमिति बनायी जाय श्रीर उस के द्वारा जांच की जाय श्रीर माननीय सदस्य ने कई श्रारोप लगाये श्रीर कई श्रन्य बातें कही, जिन का मैं खुलासा करूगा, लेकिन श्रारोप की बात ग्रगर सच निकले तो जो भी सजा वह सिमिति देना चाहे मुझे दे श्रीर श्रगर माननीय सदस्य उस में झूठे साबित हो तो उन को जो सजा लेनी हो वह तय कर लें।

श्री बुद्ध प्रिय मौर्य : हमें स्वीकार है ।

श्री जार्ज फर्नेडीज : तो यह सारी फाइलें सभापित महोदय मैं स्राप के सुपुर्द करना चाहूंगा ।

श्री बुद्ध प्रिय मौर्य : श्रीमन्, ले लीजिए फाइलें।

SHRI V. B. RAJU: On a point of order, Sir. This is not a matter between the Minister and an hon'ble Member. The House needs to be convinced by a rational argument. It is not a question of challenges here, whether he is there or he is not there. Please convince the House.

SHRI GEORGE FERNANDES: I entirely agree with him.

MR. CHAIRMAN: Mr. George Fernandes will explain correctly.

SHRI GEORGE FERNANDES: The hon'ble Member has made very grave charges. I have got here all files pertaining to the awarding of the contract for unloading of cement.

MR. CHAIRMAN: Why not give an interview and discuss the whole thing?

SHRI GEORGE FERNANDES: No, Sir. These are not matters where private interview are concerned. As the hon'ble Member has used the floor of the House to make charges. I believe that this House has some responsibility. Those who are Members of this House are making charges with a full sense of responsibility. So, Sir, I as a representative of the Government consider it my duty, not only to vindicate my honour but also the honour of the Government. Therefore, I made this suggestion that I shall submit all files pertaining to

the awarding of the contracts to you it you agree to my proposal. And I am also suggesting that a Committee of the House consisting only of the Members of the Opposition be set up to investigate into the matter. This is as a preliminary in so far as the charges are concerned.

I now come to the various points that the hon'ble Member has made. I have also said that I shall accept any punishment that this Committee would give me and it is for the hon'ble Member who levelled the charges to decide what he would like to do.

Sir., we have imported cement. We are continuing to import cement and it will be necessary to import cement for a little more time because just now we do not have adequate capacity to produce cement that country needs. More investments have been done. In the course of the next two years much more investment will be made and we should be selfsufficient in cement. But till such time as we are not self-sufficient we shall have to import cement. So we decided to import cement in October-November last year. We asked the S. T. C. to do some scouting because, firstly, there are not many countries that are making this thing available for export. Secondly, with the kind of construction activity that is taking place in the countries of the Middle East, the price of cement has zoomed in the world market. So the State Trading Corporation, in which the hon. Member has great faith—and he referred to it just now-was asked to scout in the world markets and find out where cement would be available. After a lot of scouting the State Trading Corporation was finally able to locate a little over a million tonnes of cement. The operation was conducted in utmost secrecy for the reason that when you go into the world market for buying a commodity that is there is short supply in the world, there is bound to be a price escalation and people are likely to

make a fast buck. So the operation was conducted by the State Trading «Corporation in utmost secrecy. Even while the operation was going on in terms of contracting for cement, we had also to make arrangements for unloading of that cement as and when the Cabinet approved the proposal and the cement started coming in. The Cabinet approval was sought. Then, Sir, an inter-ministerial committee, consisting of the Ministry of Industry and the Ministry of Commerce, headed by the Secretary, Industrial Development was set up to discuss and work out the whole logistics of unloading of cement. committee had to interact with the Ministry of Shipping and port also because we had to decide which ports could take the cement in, because in the Bombay port, for example, 80 to 90 ships are lying in mid-stream. So we had to interact with the Ministry of Shipping and Transport to find out how exactly to organise the ships coming in and unloading of the cement.

Then, Sir, in the last several years, we have not imported Cement was coming in paper bags. The dock unloading operation is a very problematic operation because unloading in the a very generally done with hooks. In the case of the paper bags of cement, there was no question of using hooks, Therefore. certain problems while discussing this in the interministerial committee, which, as I said was headed by the Secretary, Industrial Development. This interministerial committee thereafter came to the conclusion that those parties that are, firstly, handling cement today in the country and, secondly, who have some experience of loading and unloading operations should be contracted and negotiations must be carried on with them to find out at which price the cement could be unloaded. Accordingly, Sir, a negotiating committee was set up. Four officers were involved in this negotiating committee. They are: the Joint Cement Con-

troller, the Finance Officer of the Ce-Control Organisation-both ment from the Ministry of Industry-and two Group Executives from the State Trading Corporation, one dealing with Finance and the other dealing with Marketing. This negotiating committee of four negotiated with various parties who have experience of handling and marketing of cement, And, simultaneously, because a policy decision was taken that wherever a public sector undertaking was also able to handle this, we should make available the contract to the public sector undertaking, talks were also held with the public sector undertakings.

Taking into account all the factors, the contracts were entered into and the contracts varied from January to March 1978. The contracts varied as follows: In Bombay, Rs. 72; in Calcutta Rs. 85.50; in Cochin, Rs. 75; in Goa, Rs. 50; in Haldia, Rs. 63|07, plus Rs. 36 for transport; in Madras, Rs. 75,60; in Mangalore Rs. 40; and in Visakhapatnam, Rs. 79.50 Now, Sir the hon Member. was to say that the rates varied from Rs. 72 to Rs. 82not Rs. 82; in fact, Rs. 85.50. Now, which are the parties that are invol-In Bombav, the contractors were Sri Digvijay Cement Company Ltd. and Messrs Dalmia Cement Bharat Limited-Rs. 72; in Calcutta, the Associated Cement Company Limited, which is a private enterprise; and in West Bengal the Essential Commodities Supplies Corporation, which is public sector undertaking. Both charged Rs. 85.55 p. In Cochin there was no private enterprise at all. It was the Kerala Small Industries Development and Employment Corporation which charged Rs. 75, that is Rs. 3 more than Bombay. In Goa, the Central Warehousing Corporation, which is a Government of India public sector undertaking, and the Associated Cement Company had the contract at Rs. 50. In Haldia Rs. 63.07 p. and Rs. 36, in all Rs. 99.07 p. was the contract which was taken by the Associated Cement Company, a pri-

vate sector undertaking, and the West Bengal Essential Commodities Supplies Corporation, a public sector undertaking of the Government of West Bengal; both at Rs. 99.07 p. In Madras, it was at Rs. 75.60 p, two companies, both in the private sector, the India Cement Limited Madras and Dalmia Cement Bharat Limited. Mangalore, the contract was taken at 40 by the Central Warehousing Corporation, a Government of India public sector undertaking and Associated Cement Company. And in Vishakhapatnam, the Andhara Cement Company, a private sector unit, and the Andhra Pradesh Industrial Infrastructure Corporation Limited, a public sector undertaking, both charged Rs. 79.50 p. So, Sir, where the contracts were given, there was no question of any company favoured.

Now, why did the negotiating committee come to this conclusion?, Firstly, Sir, cement was being imported for the first time in a number of years. There was no experience available in any of the companies. private or public, in handling the import of cement. Negotiations were held. A total understanding was arrived by the people who had the expertise. It were the State Trading Corporation people who had the expertise, and these contracts were entered into. ye tared" ya n

Now, Sir, regarding the point made by the hon. Member that there were other organisations which could have taken, the STC is not equipped to handle cement and market cement. The STC, in fact, imported cement. Cement was not imported by other organisation, by my Ministry or by any private party. Cement was imported by the STC. Two directors of the STC and two senior officials of the Cement Controller's office were the ones who negotiated the contracts for unloading of the cement. Sir, regarding the Food Corporation of India and the MMTC, neither the Food Corporation of India nor the MMTC are marketing concerns. They do not import cement or distribute cement or unload cement.

Finally, Sir, the hon. Member made a very significant point that Cement Corporation of India's director was present in one of these meetings. Firstly, I was not present in many of the meetings, and I do not know whether the Cement Corporation of India's director was present in any of the meetings. Sir, I would like to state with all the emphasis at my command that firstly the Cement Corporation of India is not equipped . to handle import and marketing of: cement. It is concerned with setting. up of the cement plants, and secondly, Sir, the Cement Corporation of India made no offer whatsoever, contrary to what the hon. Member has said. No offer whatsoever. It is equipped to handle...

SHRI BUDDHA PRIYA MAURYA: It is part of the proceedings of the meeting.

SHRI GEORGE FERNANDES: Sir, the files are in your custody.

SHRI BUDDHA PRIYA MAURYA: Bring the minutes of the meeting of December, 1977.

SHRI GEORGE FERNANDES: I do not think that we can enter into that kind of an argument. I am putting the files at your disposal.

In fact, the Cement Controller had a discussion with the Chairman of the Cement Corporation of India, who very emphatically said that the Cement Corporation of India is not equipped to handle an operation of this nature.

Then, Sir, the hon. Member has also said that in Bombay we have offered the contracts to unload cement at Rs. 38.50 p., while in Calcutta it is Rs. 85.50 P. Sir, I would only like to submit that in Calcutta Rs. 85.50 was awarded in the last contract to a public sector undertaking owned by the West Bengal Government, and in Bombay, this time, the contract has been given to the Maharashtra Small

Scale Industries Development Corporation. Even here in the awarding of the current year's contract, there were private parties and there was the Maharashtra Small Scale Industries Development Corporation.

When I discovered that in the last contract, the private parties had made some money, they had earned sizeable profits-as I said, the contract was awarded because of lack of handling experience and certain ad hoc rates were fixed by the negotiating team—when I discovered they had made substantial profits, I decided. Sir, firstly, that the current year's contracts shall not be given to a private party, and, secondly, Sir,my noting is on this file-I said that we must immediately get hold of these private sector companies which had made large profits and try to see if we can recover a part of that money. This, Sir, $i_{\rm S}$ the size of the problem. Now, the hon. Member has made charges against my office staff, against my personal staff. I can only leave them to a committee of House to investigate. <u>[- -</u>

श्री बृद्ध प्रिय मौर्य: सबसे पहले मैं श्रापसे निवेदन करूंगा कि मंत्री जी स्वयं हृपा कर रहे हैं कि यह लोडिंग, ग्रनलोडिंग जितना भी हुग्रा है उसके सम्बन्ध में जितनी कमेटियों की बैठक हुई उनकी जो प्रोसीडिंग है ग्रीर जो ग्राडर हुए व तमाम सम्बन्धित फाइलें ग्रापके संरक्षण में देने को तैयार हूं। श्रीमन्, सबसे पहले मैं यह निवेदन करूंगा कि तमाम फाइलें ग्रीर मीटिंगों की प्रोसीडिंग यहां ग्रा जाएं तो जो मैं कह रहा हूं उसमें एक शब्द भी गलत साबित हो जाए तो आप मुझे इस सदन से एक्सपैल कर सकते हैं।

(Interruptions)

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श्री सीताराम केसरी : श्रीमन्, मेरा प्वांडट ग्राफ ग्रार्डर है । ग्वांडट ग्राफ ग्रार्डर यह है कि इस सदन में जब मंत्री महोदय ने यह चनौती दी है ग्रापके सामने श्रीर इधर से भी जब चनौती स्वीकार कर ली गई है तो मैं समझता हूँ कि नारी चीजें क्लीयर हो जाएं इसलिये ग्राप इसकी एक कमेटी जैसा मंत्री महोदय कहते हैं, शीघ्रातिशोघ्र बैटा दी नाए । क्योंकि मेरे पास भी बहुत से केस उनके खिलाफ मौजूद है ।

MR. CHAIRMAN: Don't bring in the Chairman unnecessarily.

श्री सिताराम केसरी : इसलिये मैं कहता हूं कि जब उन्होने खुद कहा है, स्वीकार किया है तो मान लेना चाहिये ।

MR. CHAIRMAN: Mr. Maurya. Second supplementary.

श्री बुद्ध प्रिय मौर्य: श्रीमन, मैं यह निवेदन कर रहा था कि सीमेंट की लोडिंग ग्रौर ग्रनलोडिंग' में करोड़ों रुपया लगता है, खर्च होता है। श्रभी स्रभी मंत्री महोदय जी ने स्रांकड़े **दिये हैं** उनमें भी करोड़ों का ग्रन्तर ग्राता है । तब **क्या** यह उचित नही था मंत्री महोदय के लिये श्रीर के सम्बन्धित ग्रधिकारियों के उनके मंत्रालय लिये कि सीमेट के लोडिंग ग्रीर ग्रनलोडिंग के कार्यों में जिसमे करोड़ो रुपये का खर्च था, उसके लिय टेण्डर मागे जाते । इसके लिये टेण्डर क्यो नही माग़े गये ? पहला प्रश्न तो मेरा यह है। टुर्रा प्रक्त यह है कि जब उन्होने डालमिया कम्पनी से या प्राइवेट कम्पनियों से चर्चा की या उनके सम्बन्धित अधिकारियों ने बातचीत की ग्रौर किसी फैसले पर ग्राए तब फिर उन्होंने पब्लिक सेक्टर की कम्पनियां जिनका नाम मैंने पहले भी लिया जो कि लोडिंग ग्रौर ग्रनलोडिंग का कार्य इस देश में कर रही है श्रौर ग्ररबों रुपये इसमे खर्च करती है तो क्या उनसे भी चर्चा की? ग्रगर नहीं की तो क्यों नहीं की । सीमेंट कारपो**रेशन ग्राफ** इंडिया जिसके जरिये से ग्ररबों रुपये सीमेंट उद्योग पर खर्च हो रहे हैं ग्रौर जो यहां सीमेंट पैदा करते है, जैसे डालिमया करती है वहां बड़े-बड़े विशेषज्ञ है श्रौर सीमेट कारपोरेशन श्राफ इंडिया ने तो स्वयं अपनी सेवा आर्पित की है कि हम इस कार्य को कर सकते है तब सीमेंट कार-पोरेशन को यह कार्य क्यों नही दिया गया ? श्रीमन्, मै यह भी जानना चाहता हू मत्री महोदय से कि ग्रब क्या उन्होंन कोई टेण्डर मांग़े हैं या म्रभी भी सौदेबाजी पर छोड़ दिया है ? क्योंकि इस कार्य के लिये जिसमें करोड़ो **रुपया खर्च** होगा उसके लिये टेण्डर मांगना ही उचित होगा। ग्रगर उन्होने टेण्डर मांगे है तो सबसे नीचे का टेण्डर कितने का है ? यह बताने की कृपा करें ।

SHRI GIAN CHAND TOTU: Sir, one small question.

MR. CHAIRMAN: No, no.

SHRI GEORGE FERNANDES: Sir, the hon. Member obviously has exhausted all his questions because I have already answered the points that he has made just now.

SHRI BUDDHA PRIYA MAURYA: No, you have not answered.

SHRI GEORGE FERNANDES: I have already mentioned the current rates of contract. In so far as the current rates of contract are concerned...

Short Notice

SHRI BUDDHA PRIYA MAURYA: I am talking of the tenders in January, February...

SHRI GEORGE FERNANDES so far as the current rates of contract are concerned, they were entered into consequent upon the calling of tenders. All cement handling from March this year has been done consequent upon calling of the tenders.

SHRI BUDDHA PRIYA MAURYA: No.

SHRI GEORGE FERNANDES: I am misleading the House, there are ways and means of dealing with me. There can be a motion of privilege against me, apart from the enquiry that I am proposing.

SHRI BUDDHA PRIYA MAURYA: I will bring it.

SHRI GEORGE FERNANDES: In so far as the current handling is concerned, it was done after the calling of tenders. In so far as the current rates are concerned

SHRI BUDDHA PRIYA MAURYA: Did you invite tenders? My question is: Did you invite tenders for unloading and loading the cement in the months of January, February and March?

SHRI GEORGE FERNANDES: In so far as January, February and March are concerned, I have already stated that the entire operation of importing of cement in the first place was done by the State Trading Corporation with a high sense of secrecy for the reason that...

SHRI BUDDHA PRIYA MAURYA: My question is very specific...

SHRI SITARAM KESRI: Why secrecy?

SHRI GEORGE FERNANDES: Sir, you must allow me to answer the question. I said insofar as the im-

port was concerned, it was done with a high sense of secrecy by the State Trading Corporation in order that the prices abroad may not go up. Now, so far as the unloading part was concerned when we were negotiating abroad, I said earlier simultaneously we negotiated with a number of companies, both of the private sector and of the public sector. The State Trading Corporation was not in a position, was not prepared, to handle this job. The MMTC and the Cement Corporation of India were not in a position, were not willing, to undertake this job. Negotiations were held by a negotiating committee consisting of four officers, two of the STC and two of the Cement Controller's Organisation. These people negotiated with the private sector and the public sec- . tor. A number of people, manufacturers and a number cement distributors came forward with their offers...

SHRI BUDDHA PRIYA MAURYA: Sir, I seek your protection...

SHRI GEORGE FERNANDES: Let me finish my answer first.

A number of companies came forward. I give an illustration of Bom-In Bombay when negotiations were held with a number of companies.... च्याम भागन ह

SHRI SITARAM KESRI: Sir, there is a straight question: Did he invite tenders? --- :---

CHAIRMAN: Sitaramji, let him reply to Mr. Maurya. If you want to put any question, we will see Why are you unnecessarily interrupting him?

SHRI GEORGE FERNANDES: Bombay when these negotiations were held by the negotiating committee a number of companies came forward with their offers. Among them were the Digvijay and the Associated Cement Corporation-ACC. Now, what happened? These two companies Of these, the made their offers. Digvijay's offer was the lowest. They quoted Rs. 72 per tonne whereas the

quoted Rs. 79 per tonne. The negotiating committee called the ACC people, because the ACC had a wider organisation to offer them Bombay's unloading contract. A part of the Bombay contract was offered to the ACC at Rs. 75 per tonne. But the ACC said, we shall not touch it unless we get Rs. 79 per tonne. Therefore, it was allotted to the lower bidder, which was for Rs. 72 by the Digvijay. Under these, circumstances ultimately talks were held with various companies and only that company which come with the lowest was given the tender...

SHRI SITARAM KESRI: He is not talking about tenders.

SHRI GEORGE FERNANDES: have mentioned that talks were held with the companies. No tenders were invited; I said it earlier. Now, the honourable Member was saying that crores of rupees were involved. The total cement that we imported up to March 1978-January, February and March 1978—was 2,93,000 tonnes, say. 3 lakh tonnes. An average unloading contract of Rs. 70 per tonne means Rs. 2,10,00,000 for unloading 3 lakh tonnes of cement. I presume that all the workers were paid a salary. I presume the company had to undergo a lot of expenses in order to undertake this operation. Sir, the impression that is sought to be created earlier is that crores of rupees were swindled by these companies. The entire contract entered into with all these companies was to the tune of around Rs. 2 crores.

Then the honourable Member's question was whether I had discussions with Dalmias and Digvijays and in the process whether I had discussion with others. I had discussions with no company whatsoever. Only one company came to me, the head of one company came to me, and that company is the ACC; the top man of the Associated Cement Corporation came and said, Bombay contract is going to Digvijays at Rs. 72, you must give me a part of that contract. I told

the ACC man that the Cement Controller has a negotiating committee and they are handling it. I also told him: "I have been told that you are offering Rs. 79/-whereas the other company has offered Rs. 72/-. I am sure if you will also bring down your rate to the lowest, you will get your contract".

श्री बुद्ध प्रिय मौर्य : श्रीमन् मेरे प्रश्न का उत्तर नही मिला । मैं उत्तर चाहता हू । —

MR. CHAIRMAN: Today we are short of time.

श्री बुद्ध प्रिय मौर्य मैने जो निवेदन किया उसका उत्तर नहीं मिला । मैं समय नहीं खराज करना चाहता । लेकिन मैं मुद्री जी से जानना चाहता हूँ कि बम्बई में जो रेट श्राप ने दिया है वह है 38 का श्रौर पहले दिया था 72 के हिसाब से । तो यह श्रतर कैसे श्रा गया १ मेरा निवेदन यह हूँ कि पहले टेडर मांगे गये या नहीं, मांगे गये ? नहीं मांगे गये तो क्यों श्रौर श्रब टेडर मांगे गये हैं ? यदि मांगे गये हैं तो क्यों ?

SHRI GEORGE FERNANDES: I have already answered this question. Since the hon. Member has summed up his question, I will also sum up my answer. In the first place when cement was unloaded from January onwards, the entire operations in terms of import were done by the STC at the highest level by observing certain amount of secrecy-not certain amount, but the degree of secrecy. At the national level the unloading contract was given by direct negotiations with a number of cement manufacturing concerns and those dealing in cement. In so far as the subsequent contract is concerned, it was through tender advertised in newspapers. Why? Because we discovered that it was possible to get the cement unloaded at a lower cost after the experience of the first three months.

SHRI BUDHA PRIYA MAURYA: Sir, on a point of order.

MR. CHAIRMAN: No point of order now.

SHRI BUDHA PRIYA MAURYA: You can hear me.

MR. CHAIRMAN: You have put your supplementary. How can there be a point of order now?

SHRI BUDHA PRIYA MAURYA: On the statement of the Minister.

उन्होंने बहुत ही गुप्त तरीके से इंपोर्ट किया या सीमेट को इस बयान पर मेरा व्यवस्था का प्रश्न है। श्रीमन्, उन्होंने खंद बयान दिया था श्रगस्त श्रीर सितम्बर 1977 में कि वह सीमेंट इंपोर्ट करेंगे। तो गोपनीयता का प्रश्न कहां से श्रा गया। जब सरकार ने बयान दिया श्रगस्त में कि वह सीमेंट का इंपोर्ट करेंगी तो उस में यह गोपनीयता का प्रश्न कहां से श्रा गया यह मिनिस्टर का बयान है। उन्होंने बयान दिया था कि वह सीमेट इंपोर्ट करेंगे। तमाम दुनिया के सामने यह बात श्रा गयी थी।

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श्रीमती कुमुदबेन मणिशंकर जोशी : माननीय मंत्री जी ने बहुत विस्तार से इस प्रश्न का जवाब दिया कि दुनिया के बाजार में सीमेट खरीदने के लिये जब हम ने तय किया तो गोपनीयता म्रावश्यक थी ग्रौर खरीदने के बारे में तो गोपनीय-ता म्रावश्यक थी लेकिन जब उसको वहां से यहां लाना था तो मंत्री महोदय ने खुद स्वीकार किया है कि प्रथम स्टेज में हम ने वहां प्राइवेट कंपनियों से बात की ग्रौर उनको यह काम दिया । उसके साथ साथ उन्हों ने यह भी जवाव दिया है कि इस बारे में जब उन को पता चला कि प्राइवेट कंपनियों ने बहुत ज्यादा मनाफा उसमें है तब महाराष्ट्र स्माल स्केल कर लिया कारपोरेशन को ग्रवसर दिया । तो मै यह पूछना चाहती हूं कि यह तो गवर्नमेंट म्रार्गेनाइजेशन्स है ? (Interruptions) उस में जब डालिमयां ग्रौर दिग्विजय सीमेंट कारपीरेशन के साथ जब ग्राप ने कांट्रेक्ट किया तो क्या उस समय महाराष्ट्र स्माल स्केल ट्रेडिंग कार्पोरेशन को बुलाया था। उस के लिये उनका जवाब था कि नही बुलाया था। तो मै जानना चाहती हं कि उनको उस समय क्यों नही बुलाया गया था ? ग्रीर मेरा दूसरा प्रश्न है कि यहां तो उस सीमेट की कीमत करीब 300 रूपये पड़ती है जिस में 85 रुपये तो ग्रनलोडिंग का चार्ज था, तो मैं जानना चाहती हूं कि विश्व की जिस कंपनी ने उस को लोड कर के यहां भेजा होगा उसके चार्ज क्या थे, बीच का रेट क्या था ग्रौर लोडिंग श्रीर अलं डिंग का चार्ज क्या था ? इतना सब मिला कर मैं शेरियल की कीमत क्या है वह मैं जानना चाहती हूं?

MR. CHAIRMAN: Yes, Mr. Minister.

SHRI KALYAN ROY: Only one a small question, Sir. at agree #

MR. CHAIRMAN: Today, there are 10 Special Mentions and also the other business. Therefore, let us try to adjust ourselves.

SHRI KALYAN ROY: One small question would not matter much.

MR. CHAIRMAN: I know how much time you will take. Yes, Mr. Fernandes.

SHRI GEORGE FERNANDES: Sir, for the loading and unloading of cement for the current year, when sealed tenders were invited, two firms which quoted in Bombay were the Digvijay and ACC. Digvijay quoted Rs. 38.50 while the ACC quoted Rs. 39.90. Thereafter, Sir,...

SHRI BUDHA PRIYA MAURYA: You have given the Maharashtra Corporation also.

SHRI GEORGE FERNANDES. No. Digvijay and the ACC quoted. Thereafter, we have given the contract to the Maharashtra Small-Scale Industries Corporation. Now, the honourable Member's question is this: At what point of time the Maharashtra Small-Scale Industries Corporation came into the picture? I would require notice and I will find out and I will answer that question, because, Sir, when the advertisements were inserted in the newspapers, were applicants. Now, whether the Maharashtra Corporation was applicant or not is a fact not known to me at the moment and whether the Maharashtra Corporation came later is not known to me. I can only tell the honourable Minister that the two Companies that then offered that then quoted, for the unloading of cement, were (1) Digvijay-Rs. 38.50, and (2) ACC-Rs. 39.90. But we gave the contract to a public sector undertaking in Maharashtra.

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SHRI BUDDHA PRIYA MAURYA: Last time it was Rs. 72 in Bombay.

SHRI GEORGE FERNANDES: far as the Maharashtra Corporation is concerned the honourable Member's question I am in a position to answer. The Maharashtra Corporation, the State Corporation, Maharashtra, quoted a much higher price than what was by ACC and by Digvijay. But they were called and they were told that they could have the entire contract if they accepted the lowest price which they accepted.

Now, Sir, with regard to the second of the honourable Member's questions, about the overall cost, etc., we are importing cement and in 1977-78, we have contracted to import cement at prices varying from \$49 to \$54.1 and the import prices for the current year that they have contracted in-there has been a spurt in the prices in the world market-is between \$52.50 and \$65 per tonne. The additional cost of importing is about Rs. 300 per tonne. That was the reason why we took a decision to slightly increase the FOR destination price of cement by Rs. 17 per tonne. During the current year, the total subsidy that would be coming from the cement pool to meet the additional cost involved in importing cement would be Rs. 72 crores.

SHRIMATI HAMIDA HABIBUL-LAH: I want to know why during January-March the matter was kept secret, Sir. But then this cement was loaded or unloaded by the private companies and there was a difference of about 3.00 crores of rupees. would like to know why this work was being done by them and whether any tenders were called for during that time. My other question, Sir, is slightly different. With regard to this loading and unloading business that has been going on, I would like to ask the honourable Minister whether it is not possible to entrust this work to the army during peace time. With their special discipline, etc., would it not be possible for them to do this job much cheaper and much better?

SHRI GEORGE FERNANDES: Sir, I am not sure whether the could be called upon to do the unloading operations in the dock. I am preferred to put the suggestion to the Defence Ministry for whatever it is worth. But I am not personally convinced that the army could be called to handle the unloading of cement. Then, Sir, so far as the import is concerned, the total quantity imported: was not ten lakhs, but from January. to March, the total quantity was only 3 lakh tonnes. It was not 10 lakh tonnes, but it was only 3 lakh tonnes. As I said earlier, there were no tenders in the first case. In the first case, there were no tenders. This was done by direct negotiations with both the public and private sector companies which had experience in handling this kind of a material.

SHRI SAWAISINGH SISODIA: Sir, it is very important.... (Interruptions)

MR. CHAIRMAN: One hour is enough for Short Notice Question. क प्रक्रिके हैं तो १८ जनक Mr. Pande.

> मेरा क्वेश्चन या। श्री रामानन्द यादव :

श्री विश्वम्भर नाथ पांडे : माननीय सभापति महोदय, पहली बात तो मैं भ्राप से इस बात की प्रार्थना करना चाहंगा कि ग्राप उदयोग मंत्री महोदय की बात को गम्भीरतापूर्वक लें जब उन्होंने एक बात यह कही कि सारे प्रश्न को लेकर वे सदन के सामने फाईल रखने को तैयार हैं, तब एक ऐसे महत्वपूर्ण प्रक्त पर जिसमें इतना मतभेद है, मैं समझता हूं कि इस सदन की मर्यादा के ग्रनकल होगा यदि मटन के सामने फाइल जाए ग्रौर उदयोग मंत्री जो कह रहे हैं उस पर सदन अपनी एक राय कायम करके उन्हें दोषमुक्त कर सके । क्रिमिनल दोष लगाने की बात नहीं है लेकिन ऐसा उन्होंने ग्राफर किया है तो उसको म्बीकार करना चाहिए।

श्रव प्रश्न ग्राता है जैसा उद्योग मंत्री ने कहा कि यहां के इतिहास में पहली बार सीमेंट \$25 L

के स्रायात की बात की गयी है (Inverruptions) जो उदयोग मंत्री ने कहा उसको में ले रहा हूं। उदयोग मंत्री ने यह कहा कि पहली बार सीमेंट के स्रायात की बात की गयी है बाहर से । पहली बार चीज तो यह मुझे मालूम नहीं कि उनको विदित है या नहीं कि चीन ने इतना अधिक सीमेंट का उत्पादन कर लिया है कि वह बाहर भेजने को तैयार है। सीमेंट के स्रलावा और चीज भी वह बाहर भेजने को तैयार है तो क्या उन्होंने चीन वालों से इस संबंध में बातचीत की हैं, पीपुल रिपब्लिक से बात की हैं।

दूसरी बात, इसमें क्या परेशानी उनकी थी कि श्रोपेन वल्डे टेंडर मागा जाता कि हमें इतने सीमेट की श्रावश्यकता है, तब किसी को यह शक करने को न होता कि चुपचाप, सीकेटली क्यो श्राफर दी गयी।

तीमरी बात, यह कि हमारे देश के जितने सीमेट के कारखाने हैं उनकी उत्पादन क्षमता क्या है ग्रीर क्या बाहर से ग्रायान करने के पूर्व सीमेंट कारखानों के मालिकों को ब्लाकर उद्योग मंत्रालय में, उन्होंने इस बात को पूछा या जांच पड़ताल की कि ग्रापकी उत्पादन क्षमता जितनी है उसके अनुसार ग्राप उत्पादन नही रहे हैं। इसके ग्रॉतिन्क्ति चंकि ग्रगर सीमेंट का उत्पादन कम होता है, वह इस निर्णय पर पहुंचे हैं तो क्या उनके सामने कोई योजना है जिसके अनुसार सीमेट की कमी पूरी हो सके। क्या उन्होंने प्लानिंग कमीशन से कोई ऐसी बातचीत जिसके ग्रनसार सीमेंट के उत्पादन की बृद्धि हो सके ग्रीर देश की ग्रावश्यकता की पूर्ति हो सके। ; prom चे तिहा:

जहा तक लोडिंग, अनलोडिंग का प्रश्न है, उसके बारे म उन्होंने बहुत लोगों को आफर दिया । जिन लोगों को आफर दिया व सीमेट के कारखानों के मालिक हैं, उन लोगों को अफर दिया गया अधिकतर, तो क्या उन्होंने जैसे बम्बई में गोदी मजदूरों की यूनियन है या और इस तरह की यूनियनों को कोई आफर दिया ताकि लोग सीमेंट की अनलोडिंग में हिस्मा ले मके।

ये इस तरह के प्रश्न है कि जिन पर क्रपया श्राप रोशनी डाले और यह भी देख ले कि इस में पिछले 2 वर्षों से जो सीमेट का उत्पादन हुआ है, वह सीमेट क्या जमाखोरो और मुनाफाखोरो के यहां तो नहीं चली गयी है। क्योंकि अब भी यह देखा जाता है कि अधिक मूल्य पर सीमेट आसानी से प्राप्त हो जाता है, चार बाजारी में मिल जाता है। तो क्या बात है, क्यों श्रोपेन मारकेट में सीमेट नहीं श्रा पाता और उसके लिए क्या उपाय श्राप करेंगे जिससे कि सीमट जो छूपा हुआ है, जमाखोरो और मुनाफाखोरों के पास वह बाहर मारकेट में श्रा सके।

श्री जार्ज फर्नेन्डीज : सभापति महोदय, मने यह नहीं कहा था कि पहली बार हिन्दुस्तान में सीमेंट ग्रायात किया गया है। मैंन यह कहा कि फिलहाल पिछले कई वर्षों में सीमेंट का भ्रायात नही हो रहा था भ्रौर इसलिए कागजों के वैग मे स्राय हुई सीमेट की स्रन-लोडिंग का विशष स्रनुभव यहा पर किसी को नही था। चीन के साथ हमारी इस सन्दभ में कोई बातचीत नहीं हुई है भ्रोर न कोई उनसे बात करने का हमारा इस समय इरादा है। हमारे सीमेन्ट कारखानों की क्षमता वग़ैरह का जो मवाल है, इस समय हिन्दुस्तान में कल सीमेन्ट की उत्पादन शक्ति दो करोड़ ग्रौर ग्रठारह लाख टन की है । यह आशा कर रहे हैं कि दो करोड़ टन मीमेन्ट का उत्पादन हम कर पायेंगे और अभी तक जिस रफतार से सोमेन्ट का उत्पादन कर पाए है, वह इस क्षमना का इससे पहले कभी नहीं हुआ था जो इस्तेमाल के आधार पर है : हमें ब्राशा है कि जो रफतार इस समय चल रही है, इसमें बढोत्तरी ला सकेंगे । माननीय सदस्य न प्रश्न पूछा कि क्या सीमेन्ट कारखानों के मालिकों से विशेष बातचीत करने के लिये प्रोत्साहित या प्रेरित किया गया है ? यह सारे प्रयोग हम कर चुके है और अभी भी कर रहे है और कई क्षत्रों में उत्पादन बढाने के लिये जो भी इन्सैटिव देने की जरुरत है वे भी हम देरहे हैं। इसके भ्रलावा सीमेंट के उत्पादन का करीब-करीब प्रति सप्ताह का मानिट्गि करन का काम हमारे मंत्रालय में किया जा रहा है ताकि जह ाकही क्छ कमी हमको दिखाई दे तो तत्काल उसका इलाज करने का काम हम कर सके।

प्लानिग कमीशन के साथ बातचीत करके उत्पादन वर्गेरह बढ़ान का निर्णय लिया है। ग्रध्यक्ष महोदय, ग्राज हिन्दुस्तान में जहा दो करोड़ ग्रधारह लाख का उत्पादन दिखाया गया है, उनको दुगुनी करने की योजना को ग्राज हम ग्रमल में लाने में लग्ने हैं। ग्रगले पाच वर्षों के भीतर हम यह ग्राशा करते हैं कि हमारी सीमेन्ट उत्पादन शक्ति दुगुनी हो जाएगी ताकि हिन्दुस्तान को विदेश से सीमेन्ट ग्रायान करने की जरूरत न पड़े ग्रौर सीमेन्ट निर्यात करने की स्थित में हमारा देश पहुंच सके। मुझे विश्वास है कि जो निर्णय लिये हैं ग्रौर जिन्हें ग्रमल में ला रहे हैं, उनके चलते हमको इस काम में कामयाबी मिलेगी।

जहा तक ग्लोक्ल टैण्डर की बात ग्रापन पूछी, ग्रध्यक्ष महोदय, मैन कहा कि सब से पहले जब हम सीमेन्ट लेने गये तो ग्लोबल टैण्डेंज का सवाल नही उठाया चूकि सीमेन्ट का जो मार्केट था वह इतना था कि उसको महेनजर रख कर स्टेट ट्रेडिंग कार्पोरेशन ने यह निर्णय किये वे जाकर बातचीत करके इस मामले को तय करेगे। उसके बाद, महोदय, स्टेट ट्रेडिंग कार्पोरेशन ने ग्लोबल टण्डर्ज की बात इस साल में सीमेन्ट प्रायात के मामले को लेकर जरूर की थी। लेकिन जो दाम हम लोगों के सामने ग्राए, वे दाम बहुत ग्रधिक थे जिसके चलते ग्लोबल टण्डर को एबन्डन करना पड़ा श्रीर निर्जा तौर पर नार्थ कोरिया, साऊथ कोरिया, पोलैण्ड, रोमानिया और रूस से जिनके यहां सीमेन्ट है, इस पर बातचीत करके सीमेन्ट लेने का काम स्टेट ट्रेडिंग कार्पोरेशन ने किया है।

ग्राखिरी सवाल जो एक माननीय सदस्य न किया कि क्या बम्बई में ट्रेड मूनियनो को कहा गया है कि वे सीमेन्ट का ग्रनलोडिंग करें ? सभापित महोदय, हिन्तुस्तान का कोई भी ट्रेड यूनियन, बन्दरगाह वाले कोई भी ट्रेड यूनियन, बन्दरगाह वाले कोई भी ट्रेड यूनियन प्रभी तक माल जहाज से निकालन ग्रीर जहाज में भरने के काम करने की स्थिति में नहीं है ग्रीर मझे नहीं लगता है कि किसी ट्रेड यूनियन को इसमें दिलचस्पी है। हम भी थोड़ा बहुत मजदूर ग्रान्दोलन को जानते हैं, बम्बई डाक वर्क जं मजदूर यूनियन को भी जानते हैं, मुझे नहीं लगता कि गोदी में काम करने वाले मजदूर कोई कान्ट्रैक्ट लेकर उस काम को कर सकते है। इसलिये हमने वह बात नहीं की है।

श्री सीताराम केसरी: फाइल टैंबल पर रिखये। श्री बुद्ध प्रिय मौर्य: सभापित महोदय, मेरा...

MR. CHAIRMAN: It is not to be recorded.

(Shri Budha Priya Maurya continued to speak)

12.00 NOON.

MR. CHAIRMAN: Order please.

श्री सीताराम केसरी: सभापित महोदय, मेरा श्रापसे निवंदन यह है कि मंत्री महोदय का यह तरीका है कि श्रपनी चोरी छिपाने के लिए कभी इस सभा में इम्माटिक तरीकों से चाहते हैं ग्रपना पार्ट ग्रदा करना । में ग्रापसे निवंदन करना हूं कि जब उन्होंने फाइल टेक्ल पर रखने को कहा मैंने ग्राग्रह किया फाइल टेक्ल पर रखें । कई मामलों में घपला इन्होंने किया है । एक चीज ग्रीर बताता हूं, इन्होंने जब 17 तारीख को मभापित जी....

श्री बी॰ सत्यनारायण रेड्डी : सभापति जी, मेरा पौइन्ट ग्राफ ग्रार्डर है....

(Interruptions)

MR. CHAIRMAN: Let me hear him first. Kindly resume your seat. Let him finish.

श्री सीताराम केसरी : मान्यवर, मेरा निवेदन है कि फर्नेन्डीज साहव*** बोल रहे हैं । 16 तारीख को.....

भी बी० सत्यानारायण रेड्डी : मेरा पौडन्ट श्राफ आर्डर सुनना चाहिए....

MR. CHAIRMAN: What is this? We have already taken one hour.

श्री सीताराम केसरी : मेरा श्रापसे सिर्फ इतना निवेदन है कि.....

SHRI DEVENDRA NATH DWIVEDI: Sir, I am on a point of order.

श्री बी॰ सत्यनारायण रेड्डी: मेरा भी पौइन्ट ग्राफ ग्रार्डर है, उसके लिए ग्राप को समय देना पड़ेगा ।

SHRI DEVENDRA NATH DWIVEDI: Sir, I am on a point of order. I will just take two minutes.

MR. CHAIRMAN: You are also on a point of order. He is also on a point of order. Are you not prepared to wait for two minutes? Let me hear what Mr. Kesri wants to suggest. If you all raise points of order, we will have to sit for a longer time.

श्री सीताराम केसरी : मेग श्राप से निवेदन है कि जार्ज फर्नेन्डीज साहव ने कुछ श्रारोप प्रत्यारोप पर इस मदन के सामनें, घोषणा की कि वह, कोई भी कमेटी श्राप बना दे, तो उस के द्वारा इंक्वा-यरी कराने के लिए तैयार है । फिर उन्होंने श्राज यह कहा, प्रश्न के उत्तर में, कि वह फाइल को टेब्ल पर रखने के लिए तैयार है। मैं श्रापसे निवेदन करता हूं, जैसा कि मैं मानता हूं, बोलते हैं; श्रभी हाल में शापं-एज

MR. CHAIRMAN: Don't use that word. That will be removed.

श्री सीतारम केसरी : मैं ग्राप के सामने कहता हूं, मैं उन को कह रहा हूं।

श्री बुद्ध प्रिय मौर्य: किहए, सत्य कम बोलते हैं।

श्री सीताराम केसरी : मेरी बात सुनिए ।
मुझे कहने दीजिए ... (Interruptions)
ग्रापने करायी नहीं जानकारी(Interruptions) उन्होंने 17 ग्रगम्त को

श्री म्रनन्त प्रसाद शर्मा : उनको कहने नहीं देते है, सर । उनको बठाइए ।

श्री सीताराम केसरी ्र्री 17 तारीख को उन्होंने इस सदन में एक जवाब में यह कहा कि शार्प-एज को ग्रभी इन्होंने श्रार्डर नहीं किया है

^{***}Expunged as ordered by the Chair.

श्रौर सभी बाते ये कंसिडर करेंगे । पर यह 16 तारीख को अपने भाषण के पूर्व ही आलरेडी आर्डर कर चुके थे गाप-एज के लिए । तो इसलिए में कहता हूं बहुत सी चीजो में घपला कर रहे हैं, बहुत बड़ी बेईमानी कर रहे हैं । इस में बहुत बड़ी बेईमानी है । यह क्या कहते हैं— अखबारों में छपवातें हैं । अपने किए को छिपाने के लिए वह चाहते हैं.....(Interruptions) इसलिए फाइल टेंग्ल पर रखी जाए ।

श्री बी॰ सत्यनारायण रेड्डी : सभापति जी, मेरा ग्रापसे निवेदन है--इस सदन के कुछ रूल्स, कुछ रेगुलेशंस हैं कि नहीं ? यहां जब कभी सदन में कोई समस्या उठ जाती है तो हर एक स्रादमी, म्राप की इजाजत हो या न हो, उठ कर ग्रपनी कहने लग जाते हैं। इस सदन के रुल्म ग्रौर कुछ मर्यादायों का पालन होना चाहिए । मै एक चीज श्रौर लाना चाहता ह ग्रापकी नोटिस में श्रौर किसी एक ही चीज को, झठी चीजो को, गलत चीजों को बार बार दोहराया जाता है, जिनमें कोई सत्यता नही है । इसलिये मेरा ग्रापसे निवेदन है कि रूल-रेगुलेशन्य का पालन हो ग्रापको ऐसी व्यवस्था करनी चाहिए ग्रौर जो हाउस का समय है उस समय को व्यर्थ नही करना चाहिए। हमने यहा पर बहुत से महत्वपूर्ण कामों को खत्म करना है, इमलिये हाउस को फिजूल की चीजों पर श्रपना समय बरबाद नही करना चाहिए ।

MR. CHAIRMAN: Yes, Mr. Dwivedi, please be brief, we have to take up the other work also.

SHRI DEVENDRA NATH DWIVEDI: Sir, I will not take more than two or three minutes.

Mr. Chairman, Sir, I am on a point of order. It has nothing to do with the merits of the case because I have not gone through the case. It deals with the Rules of Precedure and the manner in which the business is being conducted in this House. Sir, this is the third time that hon. Mr. George Fernandes has come forward with a proposal, with a suggestion, that the House appoint a committee to go into the allegations that have been made against him by another hon. Member of this House, Mr. Maurya. Sir, only the other day...

(Interruptions)

MR. CHAIRMAN: Am I to suspend to all the work now?

SOME HON. MEMBERS: Yes.

MR. CHAIRMAN: No.

SHRI DEVENDRA NATH DWIVEDI: Sir, the point that I am trying to make is that only the other day this House heard with rapt attention a very impassioned plea by Mr. Gearge Fernandes that no committee can be appointed to go into the allegations made against Morarjibhai by the former Home Minister and vice versa. made a long speech and he said that there is no prima facie case, that there is absolutely no question of Parliament appointing a committee to go into that matter. Just 48 hours later Mr. Maurya made a certain charge and...

SHRI BUDDHA PRIYA MAURYA: Rs. 10 crores.

(Interruptions)

SHRI DEVENDRA NATH DWIVEDI: Let it be Rs. 10 crores or Rs. 100 crores, that is not the point.

Just 48 hours later when Mr. Maurya made a certain charge, he comes forward, indulging in a kind of Gimmickry of which he is the pastmaster, and says, let the House appoint-a committe. The following day again he comes forward and says, let the Rajya Sabha appoint a committee. somebody, probably it was I, who got up and said, let the matter be referred to the Privileges Committee. Then he said, all right, let the matter be referred to the Privileges Com-And, today, in relation to mittee. another matter, again, the brave George Fernandes comes forward, in order to prove his honesty, and says, let the committee be appointed. But, how is the committee going to be appointed? It has something to do with the Rules of Procedure. If he wants a committee to be appointed he is a Minister—and if he is an honourable man then there is only one course open, namely, let him ask the Leader of the House to get up and propose that this House appoint a 15-man committee to go into the Let the House appoint a 15matter. man committee of those Members whe

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are the Members of the Privileges Committee-the manner in which we I had done in the case of Shri Subra-Swamy—those ten Members plus another five Members. Let them constitute the committee. Now, somebody has to propose it under the Rules. Somebody has to get it passed. Sir, I think he is indulging in a kind of gimmickry and he is not actually interested in the appointment of a committee. He is just making a brave offer only and thereby he is misusing the forum of this House. (Interruptions). Sir, my point of order is that he is misusing the forum of this House for political propaganda and he is indulging in a kind of bravado. Therefore. Sir, my point of order is that if Mr. George Fernandes is interested in the appointment of a committee, you, Mr. Chairman, either ask the Leader of the House to propose, or allow us to suspend the rule. Sir, I move for the suspension of the rule and, with your permission, move a resolution and my resolution is as follows:

"Whereas...

MR. CHAIRMAN: No, no.

SHRI DEVENDRA NATH DWIVEDI. Sir, I am just seeking your permission I am only seeking your permission. You have allowed Mr. Dinesh Goswami and Mr. Bhupesh Gupta to read the motion yesterday. So let me read the motion and you can disallow, Sir ...

(Interruptions)

DR. BHAI MAHAVIR: Where is the point of order?

SHRI DEVENDRA NATH DWIVEDI: I sought your permission, Sir, for the suspension of the rule.

AN HON. MEMBER: Can a motion be read on a point of order?

SHRI DEVENDRA NATH DWIVEDI: I am o na point of order....(Interruptions). Sir, my motion is: Whereas Mr. George Fernandes, Minister of Industry. ..

(Interruptions)

SHRI SADASIV BAGAITKAR: He is standing on a point of order. Under what rule is he reading the motion. Has he sought Chairman's permission to read it?

SHRI DEVENDRA NATH DWIVE-DI....requested the Rajya Sabha to appoint a committee of the House to enquire into. . .

(Interruptions)

MR. CHAIRMAN: No. no.

SHRI BUDDHA PRIYA MAURYA: You may disallow, Sir, but...

SHRI BIPINPAL DAS: You can disallow but he has to read the motion.

SHRI DEVENDRA NATH DWIVEDI:to enquire into certain allegations made against him by one of the Members, Shri B. P. Maurya, and this House hereby resolves....

(Interruptions).

DR. BHAI MAHAVIR: We want your ruling, Sir, whether he can read

SHRI DEVENDRA NATH DWIVEDI: ... to appoint a committee of the House consisting of the following ten Members:

- 1. Mr. Ram Niwas Mirdha.
- 2. Mr. A. R. Antulay.
- 3. Mr. M. Anandam.
- 4. Mr. Bhupesh Gupta.
- 5. Mr. Bhishma Narain Singh.
- 6. Mr. Bipinpal Das.
- 7. Mr. P. Ramamurti,
- 8 Mr. G. Lakshmanan.
- 9 Mr. Bhola Paswan Shastri.
- 10. Mr. Kamlapati Tripathi.

The Committee should be given all facilities by the Government. The Committee is empowered to call for evidence both oral and documentary. Shri Ram Niwas Mirdha will be the Chairman of the Committee. Committee shall present its report to

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the House by the end of the year 1978. Sir. I move that you allow to suspend the rule and admit this motion so that we should here and now appoint a committee so that the bluff of Mr. George Fernandes may be called ...

Short Notice

(Interruptions).

SHRI GEORGE FERNANDES: I have no objection, Sir.

SHRI ANANT PRASAD SHARMA: On a point of order...

(Interruptions).

SOME HON MEMBERS: Let it be passed No point of order

(Interruptions).

SHRI ANANT PRASAD SHARMA: Let me complete....(Interruptions). It is not the first day, Sir. This is another day that Mr George Fernandes has come out with a proposal. Now my friend has moved his proposal, I second it. Let it be passed by the Houses.

SHRI SUNDER SINGH BHAN-DARI: There is nothing before the House, Sir...

MR. CHAIRMAN: Let me make the position very clear. I have not allowed Mr. Dwivedi to move any motion or Resolution...

SHRI DEVENDRA NATH DWIVEDI: On a point of order, Sir...

MR. CHAIRMAN: Let me say.... (Interruptions).

SHRI BIPINPAL DAS: Sir, on a point of order. With all respect to the Chair. I fail to understand how the Chair can disallow the Motion when the origin of the Motion is a Member of the Government, Mr. George Fernendes. Mr. Gearge Fernandes has made a proposal. We have only concertised it. (Interruptions). We have only concretised it. How can you disallow the Motion? I do not understand it.

(Interruptions).

SHRI SUNDER SINGH BHAN-DARI: There is no Motion. There is a procedure for that. Come out with the precedure.

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SHRI BIPINPAL DAS: Let him say.

(Interruptions).

SHRI GEORGE FERNANDES: Sir, as far as I an concerned, these files are in your hands. You can do whatever you want to do with them.

(Interruptions),

MR. CHAIRMAN: Should I proceed or not?

(Interruptions).

श्री बी॰ सत्यनारायण रेड्डी : सभापति जी, इसके कुछ रूल्स ग्रौर रेगुलेशम हैं। किसी भी मोशन को लेने के लिये उनका पालन करना लाजमी है। कोई भी मोशन बिनारूल्स श्रीर रेगुलेशस के हाउस के ग्रन्दर पास नही किया जा सकता । प्वाइंट आफ आईर उठा कर (Interruptions) कोई बात कह दे तो उसे मोणन नही कहा जां सकता:

(Interruptions).

MR. CHAIRMAN: If you are keeping quiet, I will proceed. It was the hon Minister, Mr. Gearge Fernandes, who made a proposal on his own.

SHRI ANANT PRASAD SHARMA: And we accept that.

MR. CHAIRMAN: Even now, if he is prepared to form a Committee, it is upto him. (Interruptions). Please hear me. When I hear you, you are not prepared to hear me. He has made a suggestion that he is prepared to place all the files with the Chairman. I am not prepared to accept this position. I do not want any files to be with me and I do not want to be an arbitrator on it. Secondly, when files are placed on the Table of the House, they become public documents. Then, perhaps, it may be difficult for us to agree here. Therefore, if he is accepting it, let him suggest the names of the Members who should be the Members of the Committee.

In regard to Mr. Dwivedi's point of order, let me make it very clear. If I have understood him correctly, he wanted to raise a point of order pertaining to this subject. In the meantime, he started moving a Motion which I never allowed. He is a lawyer and he must know that he should not put me in difficulty unnecessarily. Mr. Fernandes has made an offer. You have a discussion. You form a Committee. Then he will place those files before that Committee and then other things will follow. (Interruptions).

SHRI GEORGE FERNANDES: have a suggestion that all the Leaders of the Opposition Parties constitute themselves into a Committee. I shall appear before that Committee.

SHRI GIAN CHAND TOTU: Sir, you have to say whether you are accepting it. (Interruptions)

MR. CHAIRMAN: Papers to be laid on the Table.

(Interruptions).

श्री बुद्ध प्रिय मौर्य : श्रीमन्, मेरा व्ययस्था का प्रश्न है (Interruptions)

PAPERS LAID ON THE TABLE

- I. (2) Report (1976-77) and Accounts of the Bihar State Forest Development Corporation Limited, Patna and related papers.
- (b) Report (year ended the 30th June, 1977) and Accounts of the Kerala Forest Development Corporation Limited Kottayam and related papers.
- II. Report (1974-75) and Accounts of the Tamil Nadu Forest Plantation Corporation Limited Tiruchirapalli and related papers.
- III. Ministry of Agriculture and Irrigation (Department of Food) Notification.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PAR-

- LIAMENTARY AFFAIRS (DR. RAM KRIPAL SINHA): Sir. on behalf of Shri Surjit Singh Barnala, I beg to lay on the Table:---
 - I. (i) A copy each of the following papers, under sub-section section 619A of the Companies Act, 1956:---
 - (a) Second Annual Report and Accounts of the Bihar State Forest Development Corporation Limited, Patna, for the year 1976-77, together with the Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Third Annual Report and Accounts of the Kerala Forest Development Corporation Limited. Kottayam, for the year ended the 30th June, 1977, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (ii) Statements (in English Hindi) giving reasons for the delay laying and for not simultaneously the Hindi versions of the Report mentioned at (i) above. [Placed in Library. See No. LT-2738/78 for (i) and (ii)].
 - II. (i) A copy (in Hindi) of the First Annual Report and Accounts of the Tamil Nadu Forest Plantation Corporation Limited, Tiruchirapalli for the year 1974-75, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (ii) A statement (in English and Hindi) giving reasons for not laying earlier the Hindi version of the above Report along with the English version. [Placed in Library. See No. LT-2753/78 for (i) and (ii)]

III. A copy (in English and Hindi) of the Ministry of Agriculture and Irrigation (Department of Food). Notification Nos. G.S.R. 413(E)/ Ess. Com./Sugar to G.S.R. 416(E)/ Ess. Com./Sugar, dated